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(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

HON'BLE MR.A.K. GAUR , MEMBER (J).
HON'BLE MRS. MANJULIKA GAUTAM, MEMBER (A).

Original Application Number. 1278 OF 2006.

ALLAHABAD this the 10th day of *November* , 2008.

Kaushal Kishore, S/o Shri Nanhoo Mal, R/o Durga Mandir Wari, Morris Road, Aligarh.

.....Applicant.

VERSUS

1. Union of India through the General Manager, North Central Railway, Allahabad.
2. The Assistant Divisional Electrical Engineer, North Central Railway (Operation), Tundla, Aligarh.

.....Respondents

Advocate for the applicant:	Sri Pankaj Srivastava
Advocate for the Respondents :	Sri Avnish Tripathi

ORDER

DELIVERED BY: HON'BLE MR. A.K. GAUR, J.M.

The applicant, through this O.A has prayed for quashing of the impugned order dated 23.05.2006 (Annexure A- 1 of O.A).

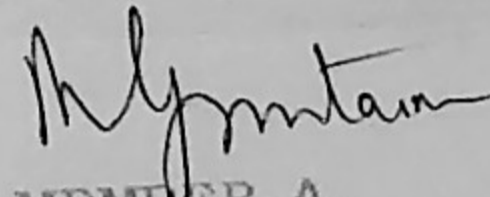
2. Having heard learned counsel for the parties, prima facie, we find that the applicant has not filed statutory appeal against the order of punishment dated 23.05.2006. Learned counsel for the applicant has also invited our attention to certain portion of the inquiry report, which clearly indicates that the inquiry has been conducted in a most casual and perfunctory manner.

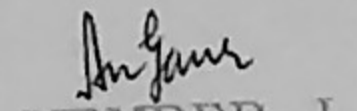
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3. Accordingly we hereby direct the applicant to file a detailed and comprehensive Statutory Appeal alongwith certified copy of this order within two weeks from today before the concerned Appellate Authority and the said authority shall consider and decide the same by a reasoned and speaking order meeting all the contentions raised by the applicant in his appeal, within a period of three months on receipt of said appeal, as contemplated above, in accordance with law and relevant rules on the subject (as referred above) and communicate the decision upon the applicant.

4. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be noted that we have not passed any order on merits of the case.


MEMBER- A.


MEMBER- J.

/Anand/